

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA-727/96

Thursday, this the 5th day of December, 1996.

Hon'ble Mr. S.R. Adige, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Subey Singh,
C/o Sh. Jeet Singh,
House No.90,
Old Sahibpura,
Tilak Nagar,
New Delhi.

...Applicant

(By Advocate Sh. B.N. Bhargava)

Versus

1. Union of India through
the General Manager,
Northern Railway,
Northern Railway H.Q.
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Bikaner Division,
Bikaner (Rajasthan).
3. The Permanent Way Inspector,
Northern Railway Station,
Mahendergarh (Haryana).

...Respondents

(By Advocate Sh. R.L. Dhawan)

ORDER (Oral)
(Hon'ble Mr. S.R. Adige)

Heard.

2. We note that the application is severely time barred, inasmuch as according to the applicant's own averment he was last engaged by the respondents on 11.3.80, while this O.A. has been filed well after 16 years on 8.4.96. There is no prayer for condonation of delay either.

3. That apart, we notice that according to the certificate at Annexure A-1 submitted by the applicant, he has put in only 166 days of service and that too in broken periods, while Rule 179 (xiii) of Indian Railway Establishment Manual Volume-I (1989 Edition) requires a casual labourer in the

7

Railways who have rendered at least 180 days of service (even in broken periods) to qualify for placement in the live casual labour register.

4. Under the circumstances, we find ourselves unable to grant the reliefs prayed for by the applicant. However, it will be open to the applicant to seek whatever other remedies are available to him, in accordance with law.

5. The O.A. stands disposed of accordingly. No costs.

Dated, this the 5th day of December, 1996.

Akkadavalli

(Dr. A. Vedavalli)
Member (J)

Adige
(S.R. Adige)
Member (A)

'Sanju'